

ADVERTISEMENT
HIGH COURT OF JUDICATURE AT PATNA
District Judge (Entry Level), Direct From Bar Exam-2015
Advertisement No. 01/2015

Applications are invited from eligible Advocates for direct recruitment in respect of 99 vacancies as on 31.03.2015, both on Permanent and Temporary posts in the Bihar Superior Judicial Service in the pay scale of Rs. 51550-1230-58930-1380-63070, under following conditions:-

1. The application shall be filled up online (www.patnahighcourt.bih.nic.in) from 07.01.2015 to 05.02.2015 till 23:59 hours after which the link shall be disabled. However, the link shall remain available upto 10.02.2015 till 23:59 hours only for the purpose of uploading the scanned photograph, signature, declaration written in the handwriting of the candidate, filling in Bank reference number and obtaining the printout of the application form. The candidates are advised to keep a printout of the online filled in application form with themselves, and the same, alongwith all the required certificates, shall be requisitioned from the candidates qualifying the preliminary Examination.
 - (i) The candidates are advised to write the declaration mentioned below in their own handwriting in Black ink on a white sheet of paper, get it scanned for the purpose of uploading the same while filling up the form online - *"I, do hereby declare that all the particulars given hereinabove are true and correct in all respects and if any part of it is found incorrect, this application shall be liable to be rejected summarily."*
 - (ii) Candidates will have to upload their scanned colour photograph and signature (in Black ink). Accordingly, candidates are advised to scan their photograph, signature and declaration in the given format and save in a documentary file from where the photo, signature and hand written declaration in own handwriting so scanned can be browsed and uploaded.
 - (iii) The candidates will be able to upload their scanned photograph, signature and declaration on the website of the Court only after 24 hours of making successful payment online. After filling up the necessary details, a candidate will have to press the 'submit button', after which, a registration number will be generated. Thereafter, candidate will have to make payment online by following the link on the website. The candidates are advised to note down bank reference

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number that will be generated after making online payment, which they shall be required to fill in the application form while finally submitting the same. After 24 hours of making successful payment, a candidate may visit the website of the Court again by entering his registration number and date of birth to finally submit the application form.

2. A candidate shall not be considered eligible for appointment to the post unless he has been an Advocate for not less than 7 years as on 05.02.2015. The candidates qualifying in the preliminary Examination shall be required to furnish necessary certificates from the authorities specified in Paras 5(i) to (vii).
3. The candidates, who have not completed the age of 35 years and those who have already completed the age of 50 years as on 05.02.2015, shall not be eligible for consideration for such appointment.
4. The cut off date for the purpose of consideration of the eligibility of the applicant is 05.02.2015.
5. The candidates qualifying in the preliminary examination shall be required to furnish photocopies of all certificates and documents in support of the particulars mentioned in the application duly attested by any of the following officers / authority –
 - (i) President of the concerned Association of Lawyers of the Court wherein the applicant is practicing.
 - (ii) District & Sessions Judge concerned (or any one performing the duties of the District & Sessions Judge in his absence for the time being) of the Court wherein the applicant is practicing.
 - (iii) The senior most Judicial Officers of the Court when he is not practicing in the District Headquarters of the Judgeships.
 - (iv) Chairman of the Bar Council of the State according to the “Present address” or “Permanent home” specified in the application.
 - (v) Registrar of the High Court concerned, if the applicant is a practicing Advocate of any High Court.
 - (vi) President of any Association of Advocates of the High Court concerned of which the applicant is a member, if the applicant is a practicing Advocate of any High Court.

- (vii) Presiding Officer of the Income Tax Tribunal or any other authority prescribed by law where the applicant does not come within any of the aforesaid categories.
- 6. The candidates qualifying in the preliminary examination shall also be required to declare their net professional income for last three Financial Years preceding the date of application.
- 7. The selected candidate will also be required to satisfy the Medical Board to be constituted for the purpose that he/she is physically fit to perform duties as an officer of the Bihar Superior Judicial Service.

The following procedure, guidelines and principles shall be followed in connection with such applications / appointments / recruitments:

1. Such direct recruitment from the Bar shall be in respect of both permanent and temporary posts of the Bihar Superior Judicial Service.
2. The vacancies as on 31.03.2015 shall be taken into account. Out of 99 vacancies – 84 vacancies are of 2012-13, 3 vacancies are of 2013-14, and 12 vacancies are of 2014-15.
3. The same procedure shall be adopted in the case of candidates practising as Advocates outside the State of Bihar as would be applicable in respect of Advocates practising within the State of Bihar.
4. The selection process will comprise Written Test and Viva Voce test.
5. The High Court shall hold screening test with a view to shortlisting the candidates. The marks obtained in the screening test will be relevant for determining eligibility to appear at the written test. Such marks will not be counted for determination of comparative merit of the candidates.
6. The candidates approximately ten times the number of vacancies for appointment, will be called for written test on the basis of marks obtained in Screening Test, if held, provided they secure 150 or more marks out of 300 marks at the Screening Test. The candidates, approximately three times the number of vacancies for appointment, will be called for Viva-Voce test on the basis of marks obtained in Written Test.
 - (a) The full marks for screening test shall be 300 and it shall be of 100 questions and each question will carry 03 marks but each wrong answer will incur 01 negative mark. It shall be of objective type. The syllabus shall comprise questions relating to Law (45%), English language (20%), Reasoning and Mathematics (20%), General Knowledge (10%) and Computer (5%). The questions in the subject of

Law, for screening test, would be in respect of provisions contained in the following enactments: (1) The Constitution of India; (2) The Code of Civil Procedure, 1908; (3) The Limitation Act, 1963; (4) The Code of Criminal Procedure, 1973; (5) The Indian Evidence Act, 1872; (6) The Transfer of Property Act, 1882; (7) The Indian Contract Act, 1872; (8) The Specific Relief Act, 1963; (9) The Sale of Goods Act, 1930; (10) The Indian Partnership Act, 1932; (11) The Negotiable Instruments Act, 1881; (12) The Arbitration and Conciliation Act, 1996; and (13) The personal Laws (Hindu, Muslim and Christian).

(b) The full marks for Main (Written) Examination shall be 250. The full marks for Interview shall be 50. The questions in the subject of law will be in respect of the provisions contained in the following enactments :

(1) The Constitution of India; (2) The Code of Civil Procedure, 1908; (3) The Limitation Act, 1963; (4) The Code of Criminal Procedure, 1973; (5) The Indian Evidence Act, 1872; (6) The Indian Contract Act, 1872; (7) The Sale of Goods Act, 1930; (8) The Indian Partnership Act, 1932; (9) The Specific Relief Act, 1963; (10) The Transfer of Property Act, 1882; (11) The Negotiable Instruments Act, 1881; (12) The Arbitration and Conciliation Act, 1996; (13) The Personal Laws (Hindu, Muslim and Christian); (14) The Motor Vehicles Act, 1988; (15) The Family Courts Act, 1984; (16) The Prevention of Corruption Act, 1988; and (17) The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.

(c) A candidate will qualify for interview if he secures minimum 45% marks in each paper and 55% marks in aggregate in the written test.

Provided that in case the number of qualified candidates are not adequate, the High Court may, in the interest of judiciary, relax the qualifying marks in aggregate as may be required but this relaxation will not be below 50% in aggregate.

(d) The candidates must secure at least 10 marks out of 50 marks in the interview.

(e) The candidate must pass in both Written Test and Interview before he is considered for appointment.

7. Candidates selected for appointment shall draw pay in the time scale sanctioned for District Judge (Entry Level) with all other admissible allowances.

8. Candidates selected for appointment shall be on probation for a period of one year. The period of probation shall continue even after the expiry of such period until and unless such service is expressly confirmed. They will not be confirmed unless they are found suitable in every respect for substantive appointment to

the Bihar Superior Judicial Service. After confirmation in the service, the period spent on probation shall be counted towards leave, pension and increment in the time scale of the service. Their services may be terminated any time during the probation period, if not found satisfactory.

9. It is hereby made clear that all further or other steps in relation to such examination and recruitment, including holding Screening test, written test and interview, as is not otherwise provided herein shall be taken / determined by the Chief Justice.
10. The High Court shall have the power to make any relaxation in or exemption from the aforesaid terms and condition in the interest of Judiciary.
11. Candidates should satisfy themselves about their eligibility before applying for the post. The permission to appear in the Preliminary test/Main Examination/Interview will not waive the right of the High Court to further verify the candidates' eligibility and other criteria for appointment, and it will be without prejudice to further scrutinise relevant papers etc. by the High Court at any stage of the selection process and thereafter.
12. Candidates are required to pay Rs. 1000/- as examination fee online by following the link while filling up the form on website of the Court (www.patnahighcourt.bih.nic.in);
 - (a) Applications without prescribed fee would not be considered.
 - (b) Fee once paid shall not be refunded.
13. **The candidates will have to download the Admit Card from the website of the Court by entering their registration number and date of birth, and hard copy of the same will not be sent to them. The candidates are advised to keep visiting the website of the court for details and updates regarding examination.**

Direct Recruitment to Bihar Superior Judicial Service 2015
How to Apply

	Candidates must apply online from 07.01.2015 to 05.02.2015 till 23:59 hours.
	For Applying Online visit the “Recruitments” column on the left hand menu of Patna High Court Website (http://patnahighcourt.bih.nic.in)
	Instructions for Filling in the Online Application
(i)	Please note that all the particulars mentioned in the online application including Name of the Candidate, Date of Birth, Address etc. will be considered as final and no modifications will be allowed after submitting the online application. Candidates are hence requested to fill in the online application form with utmost care as no correspondence regarding change of details will be entertained and permissible.
(ii)	Candidates should carefully fill in the details in the online application at the appropriate places very carefully and click on the “SUBMIT” button at the end of the online Application format. Before pressing the “SUBMIT” button, Candidates are advised to verify every particular filled in the application. The name of the candidate or his/ her father/ husband etc. should be spelt correctly in the application as it appears in the certificates/ marks sheets. Any change/ alteration found at later stage may disqualify the candidature.
(iii)	After all the details are filled in and submitted, a Registration number will get generated. Thereafter, the candidate will have to make payment by following the link on the website of the Court. Only after 24 hours of making successful payment, the candidate may visit the website of the Court again, enter his registration number and date of birth, upload his scanned photograph, signature and declaration to finally submit the application form.
(iv)	The candidates are advised to take a printout of the finally submitted online application form, keep it with themselves, and the same alongwith relevant certificates shall be requisitioned from the candidates qualifying the preliminary examination.
(v)	Instructions for Photograph Image and Signature Image :- <u>PHOTOGRAPH IMAGE :</u> (a) The size of the file should be upto 40kb.

	<p>(b) Ensure that the size of the scanned image is not more than 40kb.</p> <p>(c) The image file should be JPEG or JPG format only.</p> <p>(d) Dimensions 200×230 pixels preferred.</p> <p><u>SIGNATURE IMAGE :</u></p> <p>(a) The size of the file should be upto 10kb.</p> <p>(b) Ensure that the size of the scanned image is not more than 10kb.</p> <p>(c) The image file should be JPEG or JPG format only.</p> <p>(d) Dimensions 140×60 pixels preferred.</p> <p><u>DECLARATION IMAGE :</u></p> <p>(a) The size of the file should be upto 50kb.</p> <p>(b) Ensure that the size of the scanned image is not more than 50kb.</p> <p>(c) The image file should be JPEG or JPG format only.</p>
(vi)	Candidates are advised in their own interest to apply on-line much before the closing date and not to wait till the last date to avoid the possibility of disconnection/inability/failure to log on the High Court's website on account of heavy load on internet/website.
(vii)	High Court does not assume any responsibility for the candidates not being able to submit their applications within the last date on account of the aforesaid reasons or for any other reason beyond the control of the Court.
(viii)	Please note that the above procedure is the only valid procedure for applying. No other mode of application or incomplete steps would be accepted and such applications would be rejected.
(ix)	Any information submitted by an applicant in his/ her application will bind the candidate personally and if found to be false shall be liable for prosecution apart from consequences in civil law as may be deemed appropriate.
(x)	The candidates shall be required to submit such information and documents as may be required by the Patna High Court, Patna from time to time.

By order of the Court
Registrar General